

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO. 060/847/2017

Chandigarh, this the 3rd day of July, 2018

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

1. Pinki, aged 27 years d/o Sh. Ramesh Kumar, VPO Khanda, Tehsil Kharkhoda, District Sonepat, Haryana (For Group C Post)
2. Savita, aged 27 years d/o Sh. Jaipal Singh VPO Khewra, District Sonepat, Haryana (Group C)

....APPLICANTS

(Argued by: Shri Madhav Pokhrel, Advocate)

VERSUS

1. Union Territory Chandigarh through its Secretary Department of Home, U.T Secretariat, Sector 9, Chandigarh.
2. Director Public Instruction(s) Chandigarh Administration, U.T Secretariat, Additional Deluxe Building, First Floor, Sector 9 Chandigarh. 160017.
3. Devdatt Arya s/o Sh. Rama Shankar Shastri (Registration/Roll No.40801168/21407840, TGT(Hindi Master), Govt. Model High School Dhanas-I, Chandigarh.

....RESPONDENTS

(By Advocate: None)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

Prayer in this Original Application (O.A.) is to quash the impugned list of ineligible candidates dated 8.2.2016 (Annexure A-18) whereby the applicants have been declared ineligible for the post of TGT (Hindi) on the ground that they do not fulfill the prescribed educational qualifications as per advertisement.

2. The applicants, however, stake their claim for appointment for the post of TGT (Hindi) having higher qualifications.

3. At the commencement of hearing, the learned counsel appearing on behalf of applicants submitted that though this Court has taken a contrary view in matter of similarly situated persons, on the subject of English, and the matter is pending adjudication in judicial review before the Hon'ble jurisdictional High Court, but the respondents have already taken a decision to cancel the entire selection and have terminated the services of employees, who were offered employment, therefore, the prayer in this O.A. cannot be accepted until the decision of the Chandigarh Administration is annulled in an appropriate proceedings. As such, he prayed that the O.A. be disposed of at this stage and the applicants be given liberty to move a fresh O.A., if the decision cancelling the entire selection, is set aside by the Court of law.

4. Ordered accordingly.

**(P. GOPINATH)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 03.07.2018

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